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Written Answers

\*835. DR. (MRS.) MANGLADEVI TALWAR : Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) whether the Goxernment of Rajasthan has approached the Centre for an allocation of Rs. 20 crores for irrigation projects in the State during the Fourth Five Year Plan period; and

(b) if so, the reaction of Government thereon?

THE MINISTER OF IRRIGATION AND POWER (SHRI FAKHRUDDIN ALI AHMED): (a) In their Preliminary Memorandum on the Fourth Five Year Plan, the Government of Rajasthan have indicated an outlay of Rs. 53.76 crores for major and medium irrigation projects, excluding Rajasthan Canal.

(b) The State-wise allocation for the Fourth Five Year Plan is yet to be decided.

### TECHNICAL COMMITTEE ON FAMILY PLANNING

\*836. SHRI RAM SINGH : Will the Minister of HEALTH AND FAMILY PLANNING be pleased to state:

(a) whether a Technical Committee to consider problems connected with the family planning programme with particular reference to insertion of the loop has been set up by Government;

(b) if so, who are the members of this Committee;

(c) whether any one from the Central Drug Research Institute has been included where experiments on loop are now being conducted; and

(d) if not, the reason for the same ?

THE MINISTER OF HEALTH AND FAMILY PLANNING (DR. SUSHILA NAYAR): (a) Yes, Sir.

(b) The composition of the Committee is as follows :—

1. Dr. K. N. Rao, Director General of Health Services—*Chairman*.

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- 2. Lt. Gen. S. P. Bhatia—Vice-Chairman.
- 3. Dr. Shanti Lai C. Sheth—*Member*.

to Questions

- 4. Dr. B. N. Purandare—Member.
- 5. Dr. (Miss) A. D. Engineer-Member.
- 6. Dr. C. L. Mukherji-Member
- 7. Dr. M. K. Krishna Menon—*Mem*ber.
- 8. Dr. (Mrs.) P. M. Naidu—Member.
- 9. Dr. S. R. Dhall-Member.
- 10. Dr. (Miss) L. V. Phatak—Member.
- 11. Dr. Bhasker Rao-Member.
- 12. Lt. Col. B. L. Raina-Member.
- 13. Dr. (Mrs.) Liela Mehra—Convener Secretary.
- (c) No, Sir.

(d) Most of the members of the Committee are Gynaecologists. The Committee lias power to co-opt, and invite experts to attend its meetings. The Committee will, therefore, invite such experts as it thinks proper to attend its meetings.

## tLAND REFORMS IN KERALA STATE

◆796. SHRI D. THENGARI : Will the Minister of PLANNING AND SOCIAL WELFARE be pleased to state:

(a) whether it is a fact that the provisions of the Land Reforms Act have not yet been fully implemented in Kerala State; and

(b) if so, what steps Government propose to take in implementing the same?

THE MINISTER OF PLANNING AND SOCIAL WELFARE (SHRI ASOKA MEHTA): (a) and (b) A statement is placed an the Table of the House.

#### STATEMENT

The provisions of the Kerala Land Reforms Act for fixation of fair rent, fixity sf tenure for tenants and kudikidappukars and optional right for purchase of own-

tTransferred from the 2nd September, 1966.

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ership of non-resumable lands by tenants have been enforced. For the implementation of these provisions, 28 Land Tribunals statement shows the progress in the disposal to state: of applications by Land Tribunals.

Written Answers

Purpose for which applications filed	Number of applications filed	Applica- tions dis- posed of up to 3J-6-66
Fixation of fair rent	78631	64952
Resumption of land f tenants	irom 8985	3752
Purchase of landlord rights (optional right	its)	167
by tenants	1554 4488	467 2615
Others		

Provisions relating to compulsory vesting of landlord's right in respect of non-resumable land suo motu by the State and ceiling on holdings have not yet been enforced. They can be implemented after nonresurnable areas have been determined and fair rents fixed. However, preliminary steps are being taken and draft rules are under consideration of the State Government. Provisions for disregarding transfers for purposes of determination of surplus area have also been enforced.

## HOUSES BUILT UNDER THE SUBSIDISED INDUSTRIAL HOUSING SCHEME

1060. SHRI T. V. AN AND AN : Will the Minister of WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state :

(a) the total number of houses built up to the end of March, 1966, under the Subsidised Industrial Housing Scheme for workers covered by the Factory Act, 1948, In the country State-wise;

(b) the total amount under the headings T-oans and Subsidy sanctioned to the State Governments and other bodies in this con-Jiection up to the end of March, 1966, in detail State-wise; and

(c) whether all the States have fulfilled their targets, if not, what are the reasons therefor?

THE MINISTER OF WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI MEHR CFMND KHANNA): (a) to (c) Information is being collected from the State Governments and will be laid on the Table of the Sabha when received.

#### to Questions

# BEAS PROJECT

1061. SHRI D. THENGARI : Will the bere been constituted. The following Minister of IRRIGATION AND POWER by pleased

> (a) whether the Government of India has sanctioned some loan to the Govera-ment of Punjab for financing expenditure on the Beas Project during the year 1966-67; and

(b) if so, the total amount sanctioned so far and the terms thereof?

THE MINISTER OF IRRIGATION AND POWER (SHRI FAKHRUDDIN ALI AHMED): (a) Yes, Sir.

(b) During 1966-67 loans to the extent of Rs. 7.35 crores have been sanctioned so far bringing the total up-to-date amount to about Rs. 58 crores. The main terms and conditions for the grant of the loans are :---

- (i) The loans, together with the interest thereon, will be repayable in seventeen annual equated instalments commencing from the 9th anniversary of the payment of each loan. During the first eight years interest charges will be payable annually.
- (ii) The loans sanctioned on or after 20th December, 1962 will carry interest at the rate of 5J per cent, per annum. Loans sanctioned prior to that date will carry Interest at the rate of 4\$ per cent per annum. Loans sanctioned after May, 1965 will carry interest of 51 per cent, per annum.
- (iii) In case of non-payment of instalments of the principal and/or interest by the due dates, a pens! rate of interest will be charged at 2J per cent, above the normal rate of interest prescribed in clause (ii) above.

#### PRICE OF SILVER

1062. SHRI J AG AT NARAIN : Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the price of silver has shot up during the last two or three months; and